

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 760 of 1992

Allahabad this the 29th day of August, 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)
Hon'ble Mr.M.P. Singh, Member (A)

Naththu S/o Phaggun a/a 31 years, resident of
Sonbarsa, P.O. Maitha(RS) District Kanpur Dehat.

Applicant

By Advocate Shri Satish Dwivedi

Versus

1. Union of India through General Manager,
Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway,
Allahabad.

Respondents

By Advocate Shri Amit Sthalekar

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Shri Naththu, son of Phaggun has filed
this O.A. under Section 19 of the Administrative
Tribunals Act, seeking relief to the effect that
the respondents be directed to include the name
of the applicant in Live Casual Register and to
absorb him in the vacancy of Class IV employee
in the respondents establishment. The applicant
has put this ^{Claim} prayer on the strength of having

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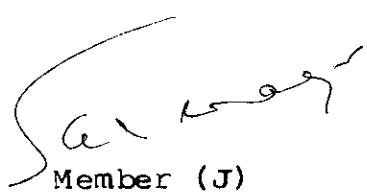
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continuously worked with the respondents for more than 120 days as casual labour.

2. The respondents have filed the counter affidavit with the mention in opening para that the name of the applicant is at serial no.1 of Live Casual Labour Register in the IOW/Line/ Kanpur and he will be considered for appointment as and when vacancy arises and there is requirement for recruitment.
3. Heard, the learned counsel for the parties and perused the record.
4. With the mention in para-1 of the counter-affidavit regarding action by the respondents for appointment of the applicant and his name having been entered in the Live Casual Labour Register, there remains nothing for direction to the respondents, as prayed for. The O.A. is disposed of accordingly. No order as to costs.



Member (A)



Member (J)

/M.M./